INDO-ARAB COLLABORATION IN OIL EXPLORATION

- 159. SHRI GODEY MURAHARI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :
- (a) whether any negotiations have taken place between the Governments of India and some Arab countries on collaboration for exploring the oil resources of these countries; and
- (b) if so, what are the results of such negotiations?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI K. RAGHURAMAIAH):

- (a) No, Sir.
- (b) Does not arise.

FOREIGN TOUR BY MINISTER

160. SHRI GODEY MURAHARI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOP MENT be pleased to state : . |\$j

- (a) whether he undertook any tour of foreign countries during the last three months?
- (b) if so, the names of the countries visited; and
 - (c) the purp ose of the v isi t?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes.

- (b) Switzerland and the United King-•dom.
- (c) (i) To attend the 2Ist World Health Assembly held in Geneva ft om the 6th May, 1968; and
- (ii) To discuss in London with the U.K. Health authorities the problem of tubercular immigrants going from India to U.K.

12 Noon

ALLOTMENT OF TIME FOR THE MOTION RE THE DECISION OF THE U. S. S. R. TO SUPPLY ARMS TO PAKISTAN

MR. CHAIRMAN: As regards the motion that is coming up just now I propose to allot six hours, that is, I a Noon to 6 P.M. today for the discussion of the motion regarding the decision of the U.S.S.R, to supply arms to Pakistan. I hope you generally agree.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, कल के लिये रखें। श्रीमन्, आपने कहा था कि कल भी होगा।

SHRI SUNDER SINGH BHANDARI (Rajasthan): What about lunch?

(Interruptions)

SHRI BHUPESH GUPTA (West Bengal): I thought we were very concerned and we could go without lunch.

MR. CHAIRMAN: Everybody wants to have lunch; therefore lunch hour there shall be. Therefore the discussion will be from 12 to 1 P.M. and from 2 to 6 P.M. today and the hon. Prime Minister will reply tomoirow.

SHRI AKBAR ALI KHAN (Andhra Pradesh): At what time?

MR. CHAIRMAN: At 3.00 P.M.

SHRI SUNDAR SINGH BHANDARI : So we can go on up to 3-00 ?

MR. CHAIRMAN: I suppose so. I want all Members to stick to the time limit because a number of Members want to to speak. The limit will be 20 minutes to the mover and io minutes to each of the speakers.

SHRI LOKANATH MISRA (Orissa): Let the time be distributed partywise ac-coiding to the strength of the parties and there will be no difficulty.

MR. CHAIRMAN: I have no objection.

श्री राजनार। यण : श्रीमन्, आन ए प्वाइंट आफ इंफार्में शन । मैं एक सूचना जानना चाहता हूं। कल यहां पर श्री चन्द्रशेखर जी ने जो बात कही थी ... 303

श्री पीताम्बर दास (उत्तर प्रदेश) : मेरा एक कालिंग अटेंशन मोशन भी है ...

श्रो राजनारायण: ... उसके लिये आपने एख्योर किया था कि आप उस मामले को जांच रहे हैं। श्री चन्द्र शेखर जी ने यह कहा कि उन्हें हत्या का संदेह है। तो क्या आपने इस पर कोई जांच की। आपने कोई जांच की।

MR. CHAIRMAN: I am giving a ruling.

SHRI BHUPESH GUPTA: A ruling is not needed. Why are you saying that?

श्री राजनारायण : रूलिंग अभी मत दीजिए । आप कृपा करके रूलिंग मत दीजिए । मेरा विनम्प्र निवेदन है कि आप अभी रूलिंग न दें। या तो श्रीमान यह कहें कि हमने सारे मामले की जानकारी की नहीं तो रूलिंग क्या है। इस सदन में एक सम्मानित सदस्य एक बात कहते हैं तो जब तक श्रीमान उसके बारे में परी जानकारी न कर लें तब तक रूलिंग कैसे हो सकती है। यह एक प्रिवलेज का सवाल, रूलिंग से नहीं चलेगा । तो मैं आपसे निवेदन कहंगा कि सारे आंकड़ें आप मंगा लें, सारी जानकारी कर लें, कुछ मेहनत करें, तब इसके बाद अपनी रूलिंग

SHRI A. P. CHATTERJEE (West Bengal): I support the suggestion of Mr. Lokanath Misra. I think this is an important motion and the motion should be discussed partywise otherwise the impressions and feelings of the different parties would not be known. That has

श्री निरंजन शर्मा (उत्तर प्रदेश) : पार्टी-वाइज नहीं होना चाहिये साहब ।

MR. CHAIRMAN: Everyparty will be given an opportunity. I am leaving it to the Deputy Chairman to see that every party is properly represented and every party is given an opportunity. So it will be from 12 to J P.M. and2to6p.M. today and at 3-00 P.M. tomorrow the Prime Minister will reply.

SHRI PITAMBAR DAS: I had submitted a calling attention motion.

MR. CHAIRMAN: Not today.

[THE DEPUTY CHAIRMAN in the Chair]

SHRIIB.K. P, SINHA (Bihar): Madam, ten minuets will be too inadequate for Members of express fully their views.

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (DEPARTMENT OP ECONOMIC AFFAIRS) NOTIFICATION PUBLISH-ING THE PUBLIC PROVIDENT FUND SCHEME, 1968

THE DEPUTY MINISTER IN THE IINISTRY OF FINANCE (SHRI MINISTRY FINANCE JAGANNATH PAHADIA): Madam, I beg to lay on the Table, under section 12 of the Public Provident Fund Act, 1968 a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No. 1136 (Hindi and English), dated the 15th June, 1968, publishing the Public Provident Fund Scheme, 1968. [Placed in Library. See No. LT-

ORDER BY THE PRESIDENT AUTHORISING EXPENDITURE OUT OF THE CONSOLIDATED FUND OF THE STATE OF BIHAR

SHRI JAGANNATH PAHADIA: Madam, I also beg to lay on the Table a copy of the Order S.O. No. 2318, dated the 29th June, 1968, made by the President under sub-clause (c) of clause (1) of article 357 of the Constitution, authorising expenditure out of the Consolidated Fund of the State of Bihar for the months of July, and August, 1968. [Placed in Library. See No. LT-i 360/68].

NOTIFICATION UNDER THE BENGAL FINANCE (SALES TAX) ACT, 1941

SHRI JAGANNATH PAHADIA: Madam, I also beg to lay on the Table a copy of Notification No. F. 4(83)/67-Fin. (E) (I) (English), dated the 30th April, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, publishing the Delhi Sales Tax (2nd Amendment) Rules, 1968, issued by the Delhi Administration. [Placed in Library. See-No. LT-1323/68].

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS-

SHRI JAGANNATH PAHADIA: Ma-dam, I also beg to lay on the Table (a) copy each of the following Notifications-(in English) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :-

- (i) Two notifications (G.S.R. Nos. 867 and 871), dated the nth May, 1968.
- (ii) Two notifications (G.S.R., Nos., 907 and 908), dated the 18th May, 1968.